GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3891
TO BE ANSWERED ON 08.12.2016

MONITORING OF RURAL SCHEMES

3891. KUMARI SUSHMITA DEV:
SHRI JYOTIRADITYA M. SCINDIA:
DR. K. KAMARAJ:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a)   whether the Union Government has recently decided to form a special cadre of community people to carry out social audit and monitoring the implementation of rural development schemes and if so, the details thereof;

(b)   whether the people's representatives are associated with Monitoring Committees reviewing the implementation of the various rural development schemes with particular reference to the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in their constituencies and if so, the details thereof the and if not, the corrective measures proposed to be taken by the Government in this regard;

(c)   whether there is also a need for online recording and monitoring of assets to check leakages and effective mapping of terrain for future developmental works particularly works allocated under MGNREGS and if so, the details thereof; and

(d)   the progress of geo-tagging of all assets created under the MGNREGS as on 30 November, 2016?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a):   In pursuance of Section 17(1) of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005, Gram Sabha is required to conduct regular social audits of all the MGNREGA works under the scheme taken up within the Gram Panchayat. The Ministry of Rural Development in consultation with the Comptroller and Auditor General (C&AG) notified the Audit of Scheme Rules, 2011 under Section (1) of Section 24 of the Act for laying down the methodology and principles of conducting social audits.

Each state is mandated to form independent social audit units, which are financially and administratively independent of the implementing agency. The Ministry is providing Special Financial Assistance to these units for engaging minimum core staff. Recently, the Ministry of Rural Development has rolled-out a mandatory 30-day certification course on social audits for the resource persons engaged at the State, District and block level.

The resource persons engaged at the village level as social auditors are from the local community, are above 18, semi-literate, whose family members have worked in MGNREGA, youth from associated networks such as SHG members, community based organisations, Bharat Nirman Volunteers.

(b):   The people's representatives are nominated in District Development Co-ordination and Monitoring Committee (DISHA) which is constituted in June 2016 replacing the District and Vigilance and Monitoring Committee with a view to fulfill the objective of ensuring a better coordination among all the elected representatives in Parliament, State Legislatures and Local Governments (Panchayati Raj Institutions/Municipal Bodies) for efficient and time bound development of districts in the country.

(c):   The Ministry has introduced a Fixed Asset Register (FAR) which is a permanent record of each asset in a physical form. Till date 2,26,756 Gram Panchayats are maintaining the FAR.

To address the twin objectives of 'Planning' and 'Accountability', Ministry of Rural Development has designed a unique solution by integrating space technology and asset tracking management solution under the project GeoMGNREGA with a vision to make geotagged asset data under Mahatma Gandhi NREGA transparent and available in the public domain accessible to all. The GeoMGNREGA was rolled out in public domain on 30th November, 2016 and is accessible on the website http://www.nrega.nic.in/.

The objective is to create a Geographical Information System (GIS) solution to visualize, analyze and explore such asset related data and also manage them more effectively along with better understanding of the impact.

(d):   State/UT-wise number of geotags available in public domain as part of GeoMGNREGA are given in the **Annexure.**

****

Annexure referred in reply to part (d) of Lok Sabha Unstarred Question No. 3891 dated 08.12.2016.

No.	State / UT	No. of Geotags in Public domain (as on 30.11.2016)
1	Karnataka	117136
2	Telangana	62016
3	Tamil Nadu	52840
4	West Bengal	47963
5	Odisha	44507
6	Kerala	42244
7	Jharkhand	40242
8	Maharashtra	39351
9	Rajasthan	39076
10	Jammu & Kashmir	37649
11	Madhya Pradesh	22621
12	Uttar Pradesh	16333
13	Bihar	13691
14	Chhattisgarh	13535
15	Gujarat	9289
16	Assam	8384
17	Tripura	3719
18	Mizoram	3484
19	Haryana	3288
20	Uttarakhand	2539
21	Sikkim	1807
22	Himachal Pradesh	1732
23	Meghalaya	1137
24	Arunachal Pradesh	688
25	Nagaland	546
26	Punjab	475
27	Manipur	78
28	Total	626370